

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 146 of 2020

IN THE MATTER OF:

Dr. P. Mahalingam

...Appellant

Versus

Muthoot Fincorp Ltd. & Ors.

...Respondents

Present:

**For Appellant: Dr. UK Chaudhary, Sr. Advocate with
Mr. Saurabh Kalia, Mr. Vardaan Bajaj and
Mr. Laxmanna, Advocates.**

**For Respondent: Mr. Ritin Rai, Sr. Advocate with
Mr. Gautam Swaroop, Mr. Kartikeya Jaiswal,
Ms. Gunjan Jindal, Advocates for R-1.
Mr. Anirudh Wadhwa, Mr. R. Venkata Vardhan (Sr.
Advocate), Mr. Chandramouli Prabhakar, Mr.
Abhishek Iyer and Mr. Kartikeya Asthana,
Advocates for R-3.**

With

Company Appeal (AT) (Insolvency) No. 1121 of 2020

IN THE MATTER OF:

Dr. P. Mahalingam

...Appellant

Versus

Muthoot Fincorp Ltd. & Ors.

...Respondents

Present:

**For Appellant: Dr. UK Chaudhary, Sr. Advocate with
Mr. Saurabh Kalia, Mr. Vardaan Bajaj and
Mr. Laxmanna, Advocates.**

**For Respondent: Mr. Ritin Rai, Sr. Advocate with
Mr. Gautam Swaroop, Mr. Kartikeya Jaiswal,
Ms. Gunjan Jindal, Advocates for R-1.
Mr. Anirudh Wadhwa, Mr. R. Venkata Vardhan (Sr.
Advocate), Mr. Chandramouli Prabhakar, Mr.**

**Abhishek Iyer and Mr. Kartikeya Asthana,
Advocates for R-3.
Mr. WF Moses (Client R-1.)
Ms. Deepa Venkat Ramani, Liquidator.**

**O R D E R
(Virtual Mode)**

10.02.2021 Learned Counsel for the Appellant partly heard. It appears that Title Deeds were handed over to the Respondent No. 1 as per Memorandum of Deposit of Title Deeds (Diary No. 18633, Page 136). The Copies of Title Deeds are not on record. Learned Counsel for Respondent No. 1 fairly states that he will file copies of the said Title Deeds.

Copies of the Title Deeds referred may be filed within a week.

List the Appeal for further hearing as 'Part-Heard' on **02nd March, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

Basant B./md/